

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 19 of 2020)

[Raj S/o Ramesh Wankhade Vs. State of Maharashtra through P.S.O., P.S., Akot Fail, Akola]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri A. S. Londhe, Advocate for the applicant
Mrs. A. R. Kulkarni, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Londhe, learned Advocate for the applicant and Mrs. Kulkarni, learned Additional Public Prosecutor for the State.

2. Issue notice to the non-applicant.
3. Mrs. Kulkarni, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.
4. List this matter after two weeks.

JUDGE

wasnik